

**Central Administrative Tribunal
Principal Bench**

OA No. 380/2017

New Delhi this the 2nd day of February, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Nita Chowdhury, Member (A)**

Dr. Santosh Kumar Shukla,
S/o Sh. Vijai Bahadur Shukla,
Group-A, Age-39 years,
R/o H.No. 1049, Vihari Sadan Maharkhawan,
Rambag Basti, UP - Applicant

(By Advocate: Mr. U. Srivastava)

VERSUS

1. Union of India through
the Secretary,
M/o Science & Technology,
Technology Bhawan,
New Mehrauli Road, New Delhi
2. The Director General,
Council of Scientific & Industrial Research
Anusandhan Bhawan, Rafi Marg, New Delhi
3. The Director CSIR,
Central Drug Research Institute,
Lucknow, Sector-10,
Jankipuram Extension, Sitapur Road,
Lucknow-226031 (UP) - Respondents

ORDER (Oral)

Justice Permod Kohli, Chairman:

The applicant is working as a Scientist E 1 and is posted at HLL Life Care Ltd. (Govt. of India Enterprise) Trivandrum, Kerala. The applicant applied for the post of Sr. Scientist, Post Codes 002, 004 & 010 by separate

applications in response to the advertisement no. 04/2015 issued by respondent no.3 under the caption "Scientist Recruitment -2015 vide its notification dated 23.11.2015. The result of the said selection process was declared on 16.09.2016. The applicant was not selected. The applicant is aggrieved of the criteria adopted by the respondents for shortlisting. Later, the respondents published a notice dated 29.11.2016 stating therein that some errors have been noted in the screening result and the re-checking of all applications is being carried out. The final result of all the posts, including the posts to which the applicant applied, came to be declared. However, the applicant has not been selected. The applicant is still aggrieved of the criteria adopted by the respondents for selection. The applicant made a representation dated 27.01.2017 to the Director General, CSIR. The said representation is still pending.

2. One of the reliefs claimed in this OA at clause 8(c) is for a direction to the respondents to consider and finalize the grievances of the applicant submitted in the shape of appeal/detailed representation dated 27.01.2017.

3. In view of the aforementioned prayer, the OA is disposed of at the admission stage without examining the merits of the case with a direction to the respondent no.2 to

take a decision on the representation of the applicant dated 27.01.2017 and dispose of the same by a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order.

Issue 'dasti'.

(Nita Chowdhury)
Member (A)

(Justice Permod Kohli)
Chairman

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